

**COURT-II**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**Appeal No. 166 of 2014, IA 275 of 2014 & Appeal No. 296 of 2013**

**Dated : 19<sup>th</sup> September, 2014**

Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

**In the matter of :**

**Appeal No. 166 of 2014 & I.A. 275 of 2014**

Maharashtra State Electricity  
Distribution Co. Ltd. ... Appellant(s)

Versus

Adani Power Maharashtra Ltd.  
& Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Kiran Gandhi  
Ms. Ramni Taneja  
Mr. Umang Jain

Counsel for the Respondent(s) : Mr. Pranav Vyas for R-1  
Mr. Buddy A. Ranganadhan  
Mr. Kumar Mihir for R-3

**Appeal No. 296 of 2013**

Prayas Energy Group ... Appellant(s)

Versus

Maharashtra Electricity Regulatory  
Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Kiran Gandhi,  
Ms. Ramni Taneja &  
Mr. Umang Jain for R-3  
(MSEDCL)

**ORDER**

Pleadings are complete in Appeal No. 296 of 2013.

In Appeal No. 166 of 2014, learned counsel appearing for the respondent undertakes to file reply by 1<sup>st</sup> October, 2014 both in I.A. as well as main Appeal after serving copy of the same on the other side. Learned counsel for the State Commission may file its reply, if any, by 1<sup>st</sup> October, 2014 after serving copy thereof on the other side.

Post the matter for hearing on I.A. No. 275 of 2014 on 9<sup>th</sup> October, 2014.

(Justice Surendra Kumar)  
Judicial Member

(Rakesh Nath)  
Technical Member

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